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DR. YELAMANCHILI SIVAJI . Sir.  $\dots$ 

THE VICE-CHAIRMAN (SHRI JAGESH DESAI); Now it is over

DR. YELAMANCHILI SIVAJI: My clarification has not been answered.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): You should have told me at that time. Now we will take up the Statutory Resolution and the Bill.

I. STATUTORY RESOLUTION SEEKING DISAPPROVAL OF THE RELIGIOUS INSTITU TIONS (PREVENTION OF MISUSE) ORDINANCE, 1988—

Contd.

# IL RELIGIOUS INSTITUTIONS (PREVENTION OF MISUSE) BILL, 1988— Contd.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Shri Mohinder Singh Lather—only six minutes, please. (Interruptions) The time allotted for this was 3 hours and we have already taken 2 hours 48 minutes. The Minister is still to speak. There are so many speakers. Therefore, we should confine to the time limit. I will not allow a single minute extra. Mr. Lather, please proceed.

श्री महेन्द्र तिह लाठर (हरियाणा) : उपसभाध्यक्ष महोदय, हजावों वेगुनाह लोगों का जो खून वह चुका है और बहुत खून-खरावे के वाद कांग्रेस सरकार की थोड़ी सी आंख खुली है तो यह आधा-अधूरा बिल हमारे सामते हैं । मैं इसको आधा-अधूरा इसलिए कहूंगा कि यह बिल्कुल वेग है और जो परपज इससे सरकार पाना चाहती है वह इससे पाया नहीं जा सकता उपसभाध्यक्ष जी, जब हम इसकी पढ़ते हैं बिल को शुरु से इसका सैक्शन 1 पार्ट 2 पढ़ते हैं :

"It extends to the whole of India, except the State of Jammu and Kashmir."

मैं यह पूछना चाहूंग। कि उपसभाध्यक्ष महोदय, सरकार से श्रीर जितने श्रानरेबल मैम्बरर्ज यहां बैठे हैं कि क्या मजहब के नाम पर जम्मू-कश्मीर के श्रन्दर फसाद नहीं होते, खून-खरावा नहीं होता है ? क्या वहां पर धमें के नाम पर जो संस्थाएं काम कर रही हैं उनका दुरुपयोग नहीं होता। हम कितने रोज तक जम्म-काश्मीर को जो कि हमारे देश का महत्वपूर्ण प्रांत है उसको श्रपने मुल्क से श्रलग रखेंगे श्रीर उसके लिए श्रलग कानून बनायेंगे ? दूसरी बात जिसकी श्रोर मैं श्रापका ध्यान दिलाना चाहूंगा वह सैक्शन 5 का पार्ट "बी" है ?

"Provided that nothing in the Section shall apply to any arms which are used as part of any religious system or ritual of the institution as established by custom or usage."

यह कौन फैसला करेगा कि कोन सा हथियार श्रन्दर ले जाया जा सकता है ? उनके रिवाज के अनुसार कौन सा हथियार है कोन से हथियार ग्रीर उनके धर्म को अरूरत है ? मेरी राय में, मेरा सरकार को सङ्गाव है कि सैक्शन 5 का पार्ट "बी" डिलीट कर दिया जाए। ग्रीर श्रगर डिलीट न किया "एनी ग्राम्जं एक्सेप्ट फायर ग्राम्जं" इसमें अमेंडमेंट होना चाहिए । क्योंकि फायर ग्राम्जं किसी भी शक्ल में मंदिर, गुरुद्वारे या मस्जिद के ग्रन्दर नहीं जाने चाहिएं। नहीं तो कोई भी बहाना लेकर कोई भी हथियार उसके अन्दर ले जाया जा सकता है। उपसभाध्यक्ष जी, हमारे देश में ग्राधी से ज्यादा समस्यायें मजहब की किएट की हुई हैं। कभी बिसी मस्जिद के लिए मार्च हो रहा है, कभी किसी मन्दिर के लिए मार्च हो रहा है, कभी किसी गृहदूसरे

से जत्थे चलाए जाते हैं। ग्रगर हमें इस देण को एक रखना है, एक राष्ट्र बनाना है जो कि 40 साल के बाद भी हम नहीं बना पाए हैं, तो मैं चाहूंगा कि: मजबूत कदम उठाकर सरकार द्वारा इन सारे मजहबों पर कम से कम 10 ताल के लिए प्रतिबंध लगा दिया जाए । मैं यह भी जानता हूं कि फंडामेंटल राइट्स के खिलाफ मैं बोल रहा हूं, लेकिन ग्रगर इस देण को इक्ट्ठे रखना चाहते हैं ग्रौर एक नेणन बनाना चाहते हैं तो इन मजहबों ने जो सारी बीमारी फैला रखी है इन पर कम से कम 10 साल तक प्रतिबंध लगा देना चाहिए चाहे कोई भी मजहब हो या मजहबी पाटियां हों।

उपसमाध्यक्ष जी, मैंने यह नोट किया है और मेरी यह मान्यता है, वैसे मैं नास्तिका तो नहीं हूं, लेकिन मैंने देखा है कि जो लोग भगवान में विश्वास नहीं करते, जो लोग मजहब से दूर रहते हैं, वे लोग इन मजहबी लोगों से कहीं बेहतर इंसान होते हैं। मैं ईमानदारों के साथ यह बात कहना चाहता हूं कि अगर इस देण को इक्ट्ठेरखकर हमें मजबूत बनाने की तरफ चलना है तो हमें इन बातों से अपर उठना पड़ेगा। मैं तो यहां तक कहूंगा, मोहम्मद इकबाल बहुत बड़े शायर हुए हैं और उन्होंने एक शेर कहा था जो कि बड़ा मशहूर हुआ।

"मजहब नहीं सिखाता ग्रापस में बैर रखना, हिन्दी हैं हम बतन है हिन्दस्तान हमारा ।"

लेकिन कमाल यह कि उस बुलंद शख्स पर भी ग्राखिरी दिनों में मजहब ने असर डाल दिया ग्रीर आज यह हालत है कि आज हमें इसको ऐसे बढ़ना चाहिए:

"मजहब ही है सिखाता आपस में बैर रखना, हिन्दू हैं हम, मुस्लिम हैं हम, सिख हैं हम, ईसाई हैं हम"।

उपसमाध्यक्ष जी, मैं समझता हूं कि मैंने यहां पर सारी बातों का जिककिया है। इस बिल से कुछ होते वाला नहीं है। इस बिल से हम मजहब को सियासत से अलग नहीं रख सकते । हमें एक बहुत मजबूत कानून इस बारे में बनाना पड़ेगा जिससे कि सारी मजहबी पार्टियों, सियासी पार्टियों जो बनी हुई हैं, उन पर टोटल बैन लग जाय । यह जो हाफ ह टेंफ्ट किया जा रहा है, इससे हमारा कोई भला होने वाला नहीं है । इस बिल में जगह-जगह पर मैनेजर का नोम लिया गया है। श्राप सैक्शन--7 पढ़िए ---

Where any religious institution or manager thereof contravenes the provisions of sections 3, 4, 5 or 6, the manager and every person connecte4 with such contravention shall be punishable with imprisonment.

उपसमाध्यक्ष जी, मैं यह कहना चाहता है कि अगर एक मंदिर में या गुरुद्वारे में सभा हो रहीं है। वहां पर कोई आदमी सियांसी बात करता है, तो वहां पर जो मैंनेजर, मंहत है, वह उसको कैंसे रोकेगा ? आप तो सजा मैंनेजर को दे रहे हैं। आप हर बात में मैंनेजर को ही जिम्मेदार ठहराना चाहते हैं। अतः इस बिल पर पुंच रा नजर सानी की जानी चाहिए। इसकी जगह एक बहुत काम्प्रेहेंसिव बिल, डिटेल्ड बिल मजहबी पाटियों पर बैन लगाने के लिए लाया जाना चाहिए।

उपसभाध्यक्ष (श्री अनेश देसाई) : श्री शिव प्रताप मिश्र ।

डा० रत्नाकर पाण्डेय (उत्तर प्रदेश) : वह पहली बार बाल रहे हैं, इसलिए समय का बंधन न रखा जोय।

उपसमाध्यक्ष (श्री जगेश देसाई) : हम उनका मेडन स्पीच नहीं मानेंगे। जब वे अगली टर्न में बोलेंगे तब भेडन स्पीच मान लेंगे।

श्री सत्य प्रकाश मालवीय (उत्तर प्रदेश): महोदय, मैं डा. पाण्डेय की बात का पूरा समर्थन करता हं SHRI V. GOPALSAMY (Tamil Nadu): Then there will be two maiden speeches. (*Interruptions*).

श्री राम अवधेश सिंह (बिहार) : उपसभाष्यक्ष जी, मेरा नाम . (ब्यवधान) वर्ड रोडिंग . . .

उपसमाध्यक (श्री जगेश देसाई) : वह समय प्रानेदो, तब म्राप से बात करूगा। मभी ग्राप बैठ जाइए।

SHRI SHIV PRATAP MISHRA (Uttar Pradesh): Hon. Mr. Vice-Chairman, Sir, I am grateful to you for the opportunity you have given to me to speak in this august House on the Religious Institutions (Prevention of Misuse) Bill, 1988.

Sir, this Bill restricts the carrying of arms to any shrine or to any Gurudwara or to any religious place as well as there is a prohibition in this Bill for the disbursement of money, that money which is the money of the religious institution to any political party for its propagation as well as for its aims and objectives. At the same time, there a restriction on the construction of fortification by the manager of anything a valid licence or by the competent authority. But, at the same time, I feel that in this Bill the Kirpan or any arm is allowed to be taken for the ceremonial function. Here, in this Bill, I find that it is not to separate politics from religion, but it is to stop the misuse of religious places for political activity, because as I can see in India, it is a religious country and that is why there is a provision in our constitution about the secular character of OUT country. Secularism means equal respect to all religions. It does not mean atheism or taking an attitude of dishonour towards any religion. We should follow the principles of "Satyam Badah Dharmam Charah" which is embossed on the gate of

this august house. And keeping this in view, I can say that the good points of religion were always embadded in any civilisation since the lime immemorial. In the pre-Vedic period, in the period of Indus Valley Civilisation, we find worship of Maitridevi, worship of Siva, worship of Trident; that was only for the prosperity and wellbeing of the people, and in contemporaneity, with Indus Valley Civilisation, even in Babylonial culture, we find that the king who was called Hamuravi, had given the code of law to the people to keep them in prosperity which he order for their received from Sun God which was called at that time "Samas." In the Vedic period which dates back 1500 to 700 B.C. we find that religion was never in conflict with politics in the Rashtriya Sabhagar, Sabhagar means the assembly for-the people to adopt any law. Always there was a praye for Indra. for varuna, for fire, to get strength from them to keep the society intact, and it was only aiming at giving solution to bread and boundry questions. So, In the Vedic period we find that religion was not separate from the Politics.

Another theme is also embossed on the gate of this august House:

## एकं सविप्रा बहुधा वदन्ति ।

That means, truth is one but it is interpreted differently by the people. From Vedic philosophy we can find in the Geeta that in the post-Vedic period, religion was never a taboo in political life to create hatred or anything. That is why, Lord Krishna said:

## "निवेर: सर्व भूतेषृ य: स मामेति पाण्डव ।"

Lord Krishna said that neither by the study of Vedas, nor by giving charity, nor by performing penance, I can be seen. I can only be seen

and realised and you can only know the essence of Dharma by doing the duty, by remembering me.

You should never be biased for your self interest and you should be free from enmity-

## "संग**वर्जितः**, निर्वेरः " **(**गीता )

That was the relgion at that time, and that is why I can say in the post-Vedic period, it was Monotheism in which God was considered as personal and absolute be th. At that time also there was no caste and creed. Out of that sense, Buddhism also came out. Buddha said we should not run after God; but he also said that God is not there and he gave the theory of Shunyavad, that is the theory of Nihilism. But Shunyavad was defined as:

## "शुन्यमिति न वक्तव्यं, अशून्यमिति नो भवेत । उभयं नो भवेतचेति प्रज्ञप्यतर्थं तु कथ्यते ।।"

It is neither zero, 'void' nor not zero, not-void, nor both nor either. It means:

It cannot be defined, because many things cannot be defined. As the western philosophy said your language is finite; you cannot define what is love, how love is caused. You only feel it. You cannot define hatred. You cannot differenciate between the sweetness of banana and a mango. What is the difference between their sweetness? At that time Buddha said: Don't run after God but irrespective of caste and creed, he tauhgt the gospel of non-violence diat is:

#### 'ब्रहिंसा परमोधर्मः.

That is also embossed on the gate of this august House. So I can say that later on our prophet peace Mahatma Gandhi of adopted it:

## 'महिसा परमो धर्मः'

which was the main force behind the Satyagraha and by this Satyagraha, he freed India from the servitude of the British yoke.

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The concept of religion in those times, as Mahavir said, was Parama Dharma Upakara. He said that the meaning of religion was to do philanthropic work and that to torture others was not relgion. This .was the crux of our Puranas.

### अहिंसा परमोधर्मः, परमोधर्मः उपकारः

The essence of the Eighteen Puranas by Vyasa was also the same. To do philanthropic work and not to torutre others. This was the essence of our Puranic culture. King Ranti Dev said:

## नस्वहं कामये राज्यं, न स्वर्गं नापुनभंवाम् । कामये दुख तन्तानाम प्राणिनामातिना शनम् ॥

When he was face to face with God, he told God 'I do not want anything; I do not want any empire; I only want that the sufferings of the people should be removed; This is the only boon I want if you can grant it to me'. This was the Dharma of our ancient times. After the Vedic Monotheism, after Bu-dhism, after Jainism, I can say that the inner nature of religion was to keep the equilibrium of mind and action together. That was the Yoga.

### योगः कर्मम् कौशलम

One has to keep the equilibrium between the mind and the Vivekanand said in Chicago that the objective of self-realisation was the subjective motto of religion, but the objective motto was selfless service to the people.

When religion came in the way of good to the peple, when religion was a hindrance, it had to be stopped Secondly, politics is always changing. Politics is to serve the Polis or State. Hence, it should be guided

#### [ Shri i Shiv Pratap Mishra J

by right-thinking people. It change s from moment to moment as is said:

### व रंगननैव नृप नीतिमनेकर्प

Politics changes from moment to moment. As ihe Greek Philosopher Hercuiis said, we cannot step twice n the same water. Everything is changing. This is the truth. We cannot step the change by medicines or any medical care. The world is transitory. This is the truth which has been pointed cut by sages and saints. In the name of religion if any obstruction is caused to the functioning of the State, it has to be dealt with firmly. Kautilya has said:

## पीडनाम मुत्यसो उत्पन्नामा चवारणे।

This is the duty of the King. If there is any hindrance, if anything comes in the way in the name of religion, if anything comes in the way in the name of politics to destabilise the country, it has to be stopped.

The various religions, Hebrew, Persian, Christianity, Islam etc. and the various Prophets like Amos, Zoraster, Christ and Mohammad have always preached brotherhood and humanity. They always taught love for the people. The greatest essence of Islam was that one should love one's neighbours. It was not to attack the neighbours. It was not to intrude upon the liberty of the neighbours.

I support this Bill which has been brought forward to stop the misuse of religious institutions. I will just take a few more minutes. Sir, the founder of Sikhism was Guru Manak. His aim was to unify India. It was the most seculary religion. The very foundation of the Golden Temple was laid by

Mian Mir. Guru Gobind Singh also prayed te Mother Goddess.

खडखंड विहंडम खलदल खंडम अतिरण मंडम बर बंडम सुखसंत। करनम दुनमित हरणम किलविख हरणम अति सरनम् ।

उपसमाध्यक्ष (श्री जगेश देसाई) : आपकी स्पीच बहुत वर्णनीम है, लेकिन मेरी यह दिक्कत है कि समात्र बहुत कम है।

क्छ माननीय सदस्य : मेडम स्पीच है उनकी ।

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): I know it...

#### SHRI SHIV PRATAP MISHRA:

J will just take one or two minutes more, In Sikhism, I am telling you, in the Gurbani there are banis of 36 saints. Out of them 6 are Sikhs and 30 are Muslims as well as In that banis of Kabir Namdey. Hindus Ramanand Jaidev. Sur-das. Sheikh Farid and Mardana are there. There is mention of the names of Ivam, Gopal, Hari and Mukund. After that Guru Gobind Singh also founded the.Khalsa Panth with identification with their holding "kesh", "kirpan" "kuch" and "kangha". "kara", That was only meant to save India and it was the frontline of defence. Because you are telling me that I should conclude, I am leaving most of my thoughts. But I am telling you that in our "dharma" we have treated the Motherland as more than heaven

#### जननी जन्मभिश्च स्वर्गादिप गरियसो ।

Again I tell you that when in the functioning of the State, in the welfare of the people, when in the name of religion something awakward came, then it was stopped not only here but throughout the world. Why I am saying it here is because the Revolution of Marxism led by Lenin

could not be stopped by religion there in Moscow. As well, I can say that Abraham Lincoln said: "To abolish slavery, I trust in God. Trust in God is my religion and abolition of slavery is my politics". In Indian religion, I can say that Lord Krishna when he thought that in the functioning of one's own duty, most of the rituals prescribed in the scriptures come, he said: Do duty for the sake of duty. And in the end, he had to say:

"सर्वधमीन रित्यज्य मामेलं शरणं व्रज । अहं त्वाद वंतापेभ्यो मोक्षदिष्यामि मागुच: ॥"

Abandoning all the norms of religious institutions, take refuge in God and do the duty for the sake of duty because duty itself is "dharma".

"कर्मण्येव धिकारस्ते मा फलेष कदाचन ।" You should not be after the fruits of duty because suppose you are taking sweets, you will not immediately think whether it will be useful or harmful. You will get the sweetness of that sweet, In the same way one should enjoy the duty for the sake of duty and religion and politics should not be taken for the narrow ends.

So, I will request here the entire House, the Treasury Benches as well as Opposition .Benches, that on national issues both should be united together and ifanything comes Chanakya has said that in the interest of the people, the King or tht Government to look after the people.

If anything comes in their way, it should be stopped with deterrent punishment. And as told by our ex-President, Dr. Radhakrishnan, who was a great philosopher the Opposition is very much needed for the ruling party, for the administration, for the democracy to do fair and frank criticism, but it should not go to that degenerate state of hampering again and again, to obstruct the work and functioning of Parliament and Government.

With these few words, I can say that I support this Bill and 1 conclude here with

Ordnance, 1988

of the Religious Insti/utions

## विजयो विश्व तिरंगा ध्यारा, झंडा ऊंचा

SHRIMATI SUDHA VIJAY JOSHI (Maharashtra): Mr. Vice-Chairman, Sir, I rise to support the Religious Institutions (Prevention of Misuse) Bill, 1988. The basic function, of the Bill cail be described as the first step in separating religion from politics. Further the Bill gives statutory status to the sentiments expressed by various Members at the National Integration Council meeting.

Sir, the Ordinance and the Bill have not come even a day too soon. If we examine the scenario all over, these facts stare us in the facehow, in the name of religion, so many ects of political vandalism have been committed. In a country of vast dimensions, abject poverty and lack of education, it is very easy to rouse passions in the name of religion, and that can lead to creation of disorder and chaos. The teachings of all religious glorify the ideas of love, peace and friendchin. The es ence of a ligicus leaching is that it provides you popula for betterment of life and, at the same time, taking care that in the Tursuit of betterment of our lives we do not cause injury or damage to others.

But what down find everywhere? Even the Tehtest presention is need for some passes of The world hirtory, and the birtory of our cruminy, are replete with examples. I may venture to say that these who have preached violence and disorder in the name of religion are persons whose religious beliefs themselves are in doubt or else they are so much blind d by personal gains that they are not bothered about sacrificing religious principles.

#### [Shrimati Sudha Vijay Joshi]

Sir, religion is essentially a very individualistic faith and is a sort of means to achieve one-to-one communion with God. Even though some religious ceremonies or prayers are performed in congregation, they do not come in the way of achieving this one-to-one communion. However, importance of this cardinal principle is lost sight of and then, advantage of such religious congregations is taken for preaching things that lead to the creation of disorder.

The socio-economic imbalances and consequent non-availability of opportunities have been the ills in the development of a socialistic and egalitar an society. There is already tension prevalent in the society, due to economic difficulties, and this unrest is getting exploited in the name of religion. Sir, I may pose a question: If we look at the various acts of violence and disorder in the last few years, are not the majority of them based on tension triggered off by religious sentiments? Thus religion has been dragged into politics, economic difficulties, etc., without compunction.

We have also witnessed the phenomenon of religious places being used for holding criminals, for storing unlawful weapons and money collected for religious purposes being used for anti-national activities. I cannot think of graver misuse of religious places than these things. It is against this backdrop that we have to view this Bill and examine its provisions.

In section 3 of this Bill, provisions have been made for prohibition of various activities being conducted in religious institutions. There are nine sub-sections, which define in petail the various activities. These rovisions are quite comprehensive

in nature and cover most of the activities which put religion to misuse.

Sir, in sections 5 and 6, there are provisions prohibiting the use of funds and properties of religious institutions for the benefit of a political party or political activity. The further prohibition banning the use of any ceremony, festival, congregation, procession or assembly held under the auspices of religious institucions for political purposes is also very important.

In sections 7 and 8, punishments are prescribed for the manager and/or other employees who contravene the provisions of the Bill. Very stringent punishment has been provided, which is very essential.

Sir, however, I feel that either under this Act or by a separate Act there should be a provision ban ning publication and distribution by religious institutions of any litera ture or material on issues which are prohibited activities under this Act Otherwise, people who are bound to create irouble, would take shelter and print and distribute material in the name of religion with purportedly political overtones.

Sir, before concluding, I would also say that every right-minded person would agree with the basic philosophy of this Bill and also its various provisions. It is noessary for all of us, the political and social workers, leaders of various religious institutions, to remain eternally vigilant and stamp out this misuse of religion.

Sir, I cannot help but conclude by saying:

"Oh religion, how many more crimes need to be committed in the name."

Thank you.

VICE-CHAIRMAN (SHRI THE JAGESH DESAL). I also thank you, you have not exceed d the time-1'mit, others will als) follow Shimsti Sudha Joshi by not exceed ug ihe time.

Mr. Swarrvnaihan, five minutes only.

SHR1 G. SWAMINATHAN (Tumi Nadu); S r, th s shon time you h?ve been kind enough to give to me.

Out of three hours, so mach of time was- given yoierday to so many Members.

THE VICE-CHAIRMAN (SHRI JAGESH DESAl); What can I do?

SHRI G. SWAMINATHAN: When the time is allotted, it is alloted to the party. On the first day when six minutes were given to the party, he has spoken for

20 minutes. The next day problems arose. [The Vice-Chairman (Shri Satya Prakash Malaviya) in tho Cha.rJ

Within the five minutes allotted to me, I will try to convey my ideas in a telegraphic language.

We are very happy, we have the addition of a few new Members, Shri Shiv Pratap Mishra who has come here. I am happy heard his speech. After a long having time we have been able to hear a philosophical discourse with a lot of Sanskrit quotations. I am very happy. I think, he will be able to contribute to the House. Many philosophical thoughts he has told us today. If the Chair had given more time, most probably he would have given

more ideas on religion and politics. We are really happy that he is here.

Regarding the Religious Institutions (Prevention of Misuse) Bill, Sir, I stand before you to supp rt the Bill with some reservations.

One point raised yesterday by my esteemed friend, Mr. Jaswant Singh, is that this could have been placed before the House, and it need not have been brought by way of an ordinance. The same thought was expressed in the Lok Sabha also for which our hon. Minister explained here that or lin mee is also a part of the Constitution and that by promulgating the Ordinance and bringing this Bill before Parliament, he is not infringing his duty. But the point is, as I understand, Sir, the Lok Sabha adjourned sine die on about 13th of M., and this Ordinance was brought on the 26th of May. The argument of the Minister was that after adjournment of the House, within 13 days thereafter they thought that it would be wiser to bring such an ordinance and place it before the House.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): I said, "immediately after the Operation Black Thunder."

SHRI G. SWAMINATHAN: After the Operation Black Thunder it happened, and naturally he has brought it here. My only point is that such a Bill should have been thought about not

[Shri G. Swaminathan]

within 13 days or 6 days after the Operation Black Thunder. It would have been brought in the form of a bill. Knowing the functioning of the Government, this Bill should have been in contemplation for a number of months and should have been discussed by officers and Ministers. Even before the 13th of May this should have almost got into shape. If at all the Minister had thought it fit, ne could have placed it before Parliament, and he would have got permission for this thing. No ordinance would have been necessary for the same. So, whatever reason has been given, well, 1 am not able to fully agree on this Point

Sir, regarding this Bil, I would like to say that this has been brought forward for two purposes. One is to prevent the illegal activities and the other is to prevent the use of arms and ammunition. This has been brought forward mainly because what happened earlier and also after the "Opera'ion Black Thunder". We also read in the papers what really happened there. Sir, it was a very sorry state of affairs inside this Temple and even some of the honourable Members mentioned here that there were interrogation chambers, that there were torture chambers inside this Temple, and they were also able to take out 43 bodies or so which were found there. Most probably these people must have been murd red and their be dies, which must have been buried there, have been taken out in this place. It only shows how this place, how this Texmple, has been misued by the terrorists. I fully agree that such a provision should have been made in the Bill.

Another point that has been, here is the prevention of political activities. I would have personally felt two things. One is tha. if the Bill had confirce! itself to arms and am/mui'tion being brought into these places and to illegal aclivities being carried on inside the temples or religious places, iheii, most probably I would have fully agreed with this Bill. Along with that, Sir, another section has also been included for the prevention of political activities in religious places. My feeling is that, it could have been confined to illegal activities and the provision for the prevention of political activities could have been brought forward later, if necessary, in the form of a Bill. I do not know why he thought it fit to combine both. He could have brought forward one Bill after the "Operation Black Thunder" and another, if necessary, later on. So, I am not able to understand why he has tried to combine both in one.

There is another point also which I am not able to understand. The whyle purpose of the Bill is, as the Millister has said. to deal with the situation after the "Operation Black Thundar" and the whole thing is confixed to Punjab. But in no other place of the country has this kind of a situation asisem. When such things hannowed only in Punjab, I do not know why this Bill is now covering the whole of India, I am not able to fellow this at all. He could have brought forward a Bill confining it only to Punjab and, if necessary, to the terrorists operating from the gurdwaras. I will even say that a particular religion could have been mentioned and with that he could have stopped. I do not know whether it is possible for him to do so or not. But he has brought

in the Sikh religion, he has brought in the Muslim religion and he has brought in "the majority religion, ihe Hindu religion, and he has combined all these. He has also brought thei entire territory of the country within the ambit of this Bill. I wonder whether he could have made applicable selectively, either to a particular area or even to a particular religion. [ am not able to understand this. Evert yesterday he told in this House that coming from Tamil Nadu—I alsofc. come from Tamil Nadu—he can say that there is communal amity in Tamil Nadu. There is no terrorist activity in the temples there there has been and no religious intolerance in Tamil Nadu. But then why is he bringing in the whole of India under the operation of the Bill? In Tamil Nadu, we have thousands of temples and other places of worship and we are not engaged in such, kind of activities and in most of the places in India also such thing takes place. I do know why, in that case, he should bring the whole of the territory of India within the ambit of this Bill. I think he will be able to convincingly to this point.

Another important point is that surrounded by many now India is countries which are all theocratic States. Coming to Pakistan, the religion of Pakistan is Islam coming to Bangladesh, they have made Islam the State religion; coming to Malaysia—recently I had been there—their State religion also is Islam; coming to Sri Lanka. have thev Buddhism there which is their State religion; and, comming to Nepal, which is adjacent to us, Hindu religion State their religion. So India is almost surrou by countries wihch have one religion the other or as their State religion and, naturally, in a country like ours where we

have a large number of minorities, we cannot afford to have one religion as the State religion since it will create a lot of problems. However, in our Constitution, we have stated that secularism is our principle. I do not deny that or I do not oppose it. But the only point that I wish to make is that the Government should promote secularism. During all these years, after the advent of the Constitution, I do not know what action the Government has taken to promote secularism as a principle. I think we have failed in that respect and the Government should not only see to it that there is amity between these religions, but also enunciate this principle and promote it among the people and make the people understand it. Since this is very much necessary, I feel that this most necessary thing should also be done by the Government.

Again, Sir, coming to actually what is being done, as has been told yesterday, is that political parties are furthering communalism and casteism. It has been told yesterday regarding the Allahabad election that Aurn Govil, the principal actor in the 'Ramayana on the Television was brought to Allahabad and Dara Singh, another actor, was also brought to Allahabad by the Congress Party. I do not know why the party which is in power.... (Interruption)

He has got every right as a citizen; I do not deny. But he has been brought there for a certain principle. Suppose Shankaracharya or some other religious leader docs not preach politic, inside the temple and he goes outside to preach politics, naturally he has got every right to do it. I think even political

#### [Shri G. Swaminathan]

parties should shy away from these things, because if we do it for political purposes, for election purposes, then naturally it will boomerang on ourselves. Sir, the same thing is happening in casteism also. How do political parties put up candidates in a particular constituency? it is predominantly a Muslim constituency, whom do you put up as a candidate-any party, whether it is the Congress Party or any other party? If it is mainly a Muslim area, you put up a Muslim as a candidate. If it is predominantly another community, you put up that particular community person as your cardidate, because you want to with 35 the political parties also have been doing it all these years for fighting elections and pro- aoring their own interests. Either to fan communalism or fan careism we are also responsible in a way.

Again, Sir, roga ding the Television, I have been enjoying 'Ramyana'. Almost every Sunday almost overywhere in this country people have been enjoying it and we have been looking forward to this programme. But I have got my own sincere doubts whether the Government can promote it. Television is a part of the Governexpenditure ment and tho also is being met out of the taxes collected from the people. Sir, is it right on the part of the Television which is a Government media, to promote 'Ramayava' or promote 'Ma'nabharata' 07 337 other thing like that? Is it advisable or correct on the part of the Government to do it? (Time bell rings) Now, Sir, 'Ramayana' is already over. People are looking forward to 'Mahabharata', Naturally you say: we are not promoting religion, we are only promoting an epoch. But the opochs "Ramayana" and 'Mahabhara'a' are not only histothe epochs rical but these are also religious. People have got a lot of faith in 'Ramayana' and in 'Mahabharata'

Sometimes when they see the actors there, they think that he himself is Rama, he himself is Krishna, he himself is Hanuman, and so on. Such a feeling comes to people. Is it desirable on the part of the Government to promote such religious epochs? I personally feel that it is promoting religion in an indirect manner.

SHRI P. CHIDAMBARAM: Ther are millions of people who want to see it.

SHRI G. SWAMINATHAN: There are millions of people wishing to do that. But ultimately you have to think whether it is right on the part of the Government because the TV is a public media, a Government media. Would it not be wrong for you to do that? You have to think about it.

THE VICE-CHAIRMAN (SHRI SATYA PRAKASH MALA-VIYA): You have taken 11 minutes.

SHRI G. SWAMINATHAN: Sir, take the Hindu gods. Recently I have been to Calcuita. The 'Kali' and most of our gods have some arms. and ammunicion with them. The hon. Minister was telling about the temples in Tamil Nadu. They have temples in village sites where there are gods with weapons there. Most of the temples in Tamil Nadu are like that. This is not only religious because social activities also happon there and political activities also take place there. We find, Sir in the ancient history, in Tamilian history, only in temples they used to have. . (Time bell rings) They used to call it election process. Election process would take place only in a pare of that place or temple, either in a village or town. So politics has not been divorced from religion in India, or social activities. The temple has been a part and parcel of social activity and political activity. Why I want to point out this thing is because the people cannot be divided as being political or religious.

#### seeking disapproval

Sir, the people have to be taken as a whole. Even in medicine, formerly you used to treat different diseases separately. Now they say that even in medical treatment, the people have to be taken as a whole, as persons, and then only you can treat them. You cannot devide and differentiate whether it is a political party or a religious party. It is a difficult process. I accept that something has to be done. I would only wish that the Government take this thing warily so that a problem may not be created throughout the country by this kind of a bill. I understand that the hon. Minister is going to bring some other Bill also shortly, I would only request that problems and conflicts may

not be chard throughout the country because India is a nation and there are many religions. We cantered diverce people from religion because people cannot be taken as two different parts. Except that, I generally support the Bill and I wish that you give benefit to the people, especially in Punjab. I generally support the Bill even though I have got some reservations on it. Thank you.

SHRI **PAWAN KUMAR BANSAL** (Punjab): Sir, for cen turies, religion has been a vital moulding force individual our and collective life It has provide that strength to face socially the vicissitudes of our long history. More than the fetish ituals, tas given us a pritual mess-

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partition days, when the fire of senseless religious bigotry and fundemen-talism engulfed this sacred land of ours. It was in this overall perspective these specific provisions

of Article 15 and Articles 25 to 28 were enshrined in our Constitution to epitomise our approach to religion in free India, i.e.-secularism with positive respect for all religions, but with no religion of the State itself.

Sir, when we chartered the course of democracy, we looked forward to an environment where religion would guide our moral values, purify our minds and ennoble our lives. Unfortunately, what we have experienced over the years is that vested interests all over the country have used religion as a tool for self-aggrandisement and exploitation. Politicians who have never bothered to address themselves to the upliftment of their poor brethren, raise a bogey of exploitation

[ruination to the election time. Communal riots break out on the most frivolous issues leaving behind a trail of human suffering and misery.

Sir, religious fundamentalism has continued to inflict a heavy blow on our body politic. We are often confronted with different manifestations of the disastrous two-nation theory. Temples, mosques and gurudwaras are brazenly converted into patently political platforms and these abodes of God often reverberate with most intemperate, irreligious, political speeches and exhortations that arouse communal passions and propagate hatred against another religion.

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ional activitiegioiis 'n'nalshave beenworship ancinctsfor dump intion. While such tendencies been noticed in many parts of the

#### [Shri Pawan Kumar Bansal]

country, the situation in Punjab has been particularly aggravating and disturbing. Some of the most important and historic Gurudwars, including the Golden Temple, were converted into veritable hide-outs of terrorists, backed by Pakistan who had no compunction and no qualms in desecrating even the sanctum sanctorum rooms meant for the pilgrims rest became their torture chambers and the debris of the Akal Takht their grave yard.

In 1920s, when lascivious Mahants used the holy Gurudwaras as dens of vice corruption, a powerful Gurudwara Reform Movement attracted thousand and thousands of devout Sikhs who suffered brutalities but extricated the Gurudwaras from the clutches the lecherous Mahants. A marked difference in the situation that prevailed till very recenly was the stockpiling of illicit sophisticated weapons which called for an action by the Government. How the terrorists lodged there and resorting to a war-like activity against the State were flushed out in a meticulously planned operation without causing any damage whatsoever to the Harmandir Sahib was an outstanding example of our perseverance coupled with action. This however, threw up a very pertinent question for the If the future. managing committees of holy shrines either fail to maintain their sanctity or become a party, overtly or covertly, to their abuse, what ought the Government do? It was in answer to this vital question that the Government had taken a bold step to promulgate Religious Institutions (Prevention of Misuse) Ordinance, 1988, which is now sought to be replaced by an Act or Parliament.

Sir, some misapprehensions have been expressed against this Bill, but an henest srd dispassionate perusal thereof will pmply demonstrate that it dees not militate against any

religion whatsoever but confines itself to the accepted Constitutional guarantees and parameters. In no manner does it impinge upon or tend to curtail the freedom of religion. Sir, I have come across an agrument and that may be pressed in this House also that for Sikhs, religion and politics are inseparable, and the example cited is that of the 6th Guru, Guru Hargobindirs carrying of two swords of and pm sympolising the temporal and spiritual power respectively. Sir, this interpretation is rather misplaced. On the contrary, Guru Shri Hargovind Sahib ordained the separation of religion from politics; That is why when anybody wanted to discuss any temporal matter with him, be was asked to come out from the Harmandir Sahib to the Akal Takht. Nobody was ever permitted to discuss any worldly matter within the precincts of the Harmandir Sahib itself.

Sir. there is no reasons for having anymisgiving about the intent of the Bill. has 4.00 P.M. been expressed that opinon the Bill places all the responsibility only on the manager or any person associated with the affairs of the religious institution concerned. In this context, it is clause 7 of the Bill which is referred to. Though the hon. Minister would reply to these points in detail I would only briefly like to refer to clause 7 itself to say that it very specifically mentions that where any religious institution or manager thereof contravenes the provisions of section 3, section 4, section 5 or section 6, the manager and every person connected with such contravention—Sir, I these words "the manager and every person connected with such contravention"-shall be for the offence provided for. punishable Sir, it is time that al! the right thinking people speak in unison to preserve the sanctity of the religious places and to fight unitedly any attempt to defile the sanctity of the holy places or to pollute the halo thai exude.

Sir, this Bill has a very limited purpose and no objection could be raised against it. But in my humble opinion, this itself is a weakness also, a weakness which this Bill suffers from. Sir, as long as action is not taken to separate religion from politics by debarring communal parties and members of the managing committees of religious institutions from contesting elections, the provisions of this Bill would not deter some politicians from misusing religious places. On the other hand, they will violate the provisions of this Bill to impress upon the people, upon the unwary followers of their religion that they are being discriminated against, that the Government is victimising them and by using this propaganda they would like to become heroes in the eyes of the gullible people so that they can contest the elections and win on that sentiment, notwithstanding that any action tinder the provisions of this Bill when enacted as an Act of Parliament. mav be pending against them.

So. Sir. while supporting this Bill without any reservation whatever, I urge upon the Government to take another bold step by creating a feeling in the minds of the people about the urgency to separate religion from politics and bring about comprehensive legislation for that, because in that alone would tie the solution to many problems that confront our country today. And T am sure the Government would have the support of the vast but silent majority of the people in this respect.

> Thank vou.

(Interruptions).

THF, VICE-CHAIRMAN (SHRI SATYA PRAKASH MALAVIYA):

You will get your chance after Mr. Mehta. Yes, Mr. Chimanbhai Mehta.

#### SHIRI CHIMANBHAI MEHTA

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(Gujarat): Sir, [ wholeheartedly welcome this Bill because our society is being exploited in the name of religion and religious fundamentalists have been creating problems since decades and every day those problems are accentuated. What is prevented is the misuse of religion. Now to say that our entire life is guided by religion, to say that our • morals and ethics ave guided by religion, and therefore to separate us from religion in the name of prevention of misuse of religion in politics, some say, is impossible; some say it is an attack on religion itself.

We know that secularism is being practised in several countries. Various countries are known for secular traditions. They have worked out secular concepts, and we can also find out the tremendous growth, that a secular society is able to achieve, and if the fundamentalist societies are having a retarded growth or if they cannot change they are facing obstacles in their development. It is their fault. That is also largely because of a belief, a superstition and political ideology emanating from religion.

lt is correci that Pakistan created ou the basis of religion, and the State declared 'tself to be ;>n Islamaic State. Now, Mr. Zia is dead; we do not want to criticise him for what he was aiming at, but in the name of religion, they were having bombs which they called an islamic Bomb. Now, if the religion becomes so inhuman, if the religion becomes irreligious, if religion is meant to perpetrate crime on others, it cannot be called religion and, therefore, our great leader. Pandit Jawaharlal Nehru warned in the literature that he produced, that religion is largely used for political purposes. In a democratic society we do not need a religion for political purpose. We can economic programmes and other social programmes, in the past, for invasior.

#### [Shri Chimanbhai Mehta]

for attack, for looting property, for rape, for burning, the emperors used the name of religion. So, humanity has been suffering from this kind of distortion—horrible distortions—in the name of religion. Therefore, we must ce me cut still more boldly.

As the hon. Minister said this is first step. But we shoul< beyond.

Somebody an actor; from this actor's name was m played the role of Rama and Krishna He may be here cr there, whether in the opposition or the ruling party. But we are using this trick on gullible people and exploiting these things. And we have not covered this aspect in this Bill. A time should come. Ultimately, popular opinion is much more important. [ know about one Chief Minister. Any people lay down at his fee; and coconut is broken at his feet. His legs are washed with coconut water. I do not want to mention his name. Everybody knows. When they are making etc. the actual photograph cf the person is' not shown in poster, but only the role photograph. All these things shows tha1 we are exploing the people in lame of religious sentiments. Therefore, we have to bo very careful.

We should provide for strong checks. Of course, we have said in this Bill that religious places will not be allowed to be used for political activities, storing arms etc. What is a religious place? Can you say Parliament is a temple and, therefore, it is a religious place? Religious places normally mean places like temples, mosques, gurudwaras etc. You cannot say that every tree is a religious place. You cannot say that every tree is a religious place. You cannot say that every cow is a religious place. It is only a symbol.

like their religion to be ridiculed like this. But those who want to defend obscurantism are trying to find some leopholes in this Bill.

This Bill, as I said, is inadequate. It is only a first step and, therefore, I cannot demand that everything should be covered here. Sir, Pandit Jawaharlal Nehru never visited any temple or a mosque or a guiudwara. It is a debatable point whether he was an attrict or net. But as the Head of the State, he was conscious of cenair limitations. He knew that in a multi-religious society, there will be different interpretations. But later on, what happened? As cur political standing dwindles, as our progressive image gets erected, we result to casteism, communalism and we also give concessions to religious sentiments. Therefore, we have to strengthen this aspect.

You may have your political philosophy; democracy, socialism etc. You may believe in anything. You may believe in capitalism even. I have no objection. But orce you start finding that your political philosophy is not going down the threat of the people—it does not mean that your policies are wrong, it does not mean that your philesophy is wrong but it is the way you try to operate your policies and programmes — this is where you fail—when you are faced with failure, this failure leads to the use of fundamentalism, communalism, casteism, regionalism etc. Therefore, all these factors should be taken into consideration.

I would appeal to all the Governments. The Opposition is also ruling in some States. I would appeal to all of them not to resert to this sort of thing. I do not say that you should not believe in any religion. It is your own personal belief. You can have your beliefs if it is confined to your own premises. But once you start it outside, it creates problems. Now, communal riots are a frequent occurrence. Other kind of

violence is also a frequent occurrence. This happers. In those riots, it is not the religious leaders who are taking a lead. I know that. They may just fement somewhere. But then the anit-social elements, really creeks and criminals take up the fight in the streets, loot and do arson. So the whole approach towards religion has to be changed.

seeking disapproval

Secondly, the politicians, those who come to Parliament or the State Legislatures, know the value of religion. Most of them do not observe any kind of religious ethics in their life. We have been seeing them in elections how they operate. But when it comes to a discussion whether this sort of religious practice shou'd be curbed, they say : "Define religion, what is religion? Define a religious place, what is a religious place?" And then attack the Bill as an improperly drafted piece of legislation. This shows that you are not alive to the danger. This shows that you do not know what division of India brought about, which division, let us hope, might not bring about further ghastly results. We have to prepare curselves for our own defence where religious fundamentalism is leading to destroying each other. So such a ghastly picture and scenario that is emerging out of this kind of fundamentalism should be tackled. Therefore all concerned people should also consider this as the first step and after some time next steps must be taken. I know that unless you become secular, it is difficult to prevent some sort of bills that are coming up here. Nobody likes to pass them, but we have to pass them. There are adverse reactions. Now in the showing of Ramayana and Mahabharat, I do not find anything wrong in it. I am not such a vociferous person. I see them. Good lessons are being taught of ethics. Of course some magic and other things are shown. But that

is mythological aspect of it. The same is the case with Mahabharat. I do not mind any other religious picture being shown, which might have good valuable lessons. It may be a Muslim leader, a Sikh leader or a Christian leader. In a secular society, life of Christ is being picturised. Nobedy thinks, it is an anti-secular act. So let us not take this opposition to this kind of knoth. Once again, I appeal, it is for the leaders because ultimately it is the public cpinion which is very vital. We have to create public cpinion. Let us not mis curselves up with all sort of religious activities. Even our leaders go to caste functions. Semetimes I am ashamed, who elected me here? Whether a particular caste elected me that after getting elected, I should go to their function and have garlands from those caste brothers, or from those communal brothers? This is the first betrayal of the electorate if you go to a easte function to have a garland, if you go to a communal gathering to be garlanded. Mahatma Gandhi sa'd "politics without religion", actually meaning that politics without ethics is no politics. His entire emphasis was on ethics and that is how he operated throughout his life, If some quotations are brought out from Gandhiji's book, that is how we have to act upon them. We have to be eilical because we have degenerated too much-here is no doubt about it. But don't go religious books for that. Most of them are outdated, I am sorry to say. But the teachings given there are also relevant today and we can use them for the advancement of our own democratic society. Thank you, Sir.

SHRI ALADI ARUNA alias V. ARUNACHALAM (Tami! Nadu): Mr. Vice-Chairman, Sir, I am not against this Bill. I support the spirit of this Bill. I am one of those who firmly advocate that the Government has every right to intervene [Shri Aladi Aruna alias V. Arunaehalarn)

in religious matters. This policy has been well acknowledged in our State of Tamil Nadu. Tha ia why the Hindu Religious and Charitable Endowments Boani has been constituted there and Government has been entrusted with enormous powers in the administration of Hindu temples.

Sir, at the same time I rise to protest agamst the promulgation of the Ord nance in relation to this. In the year 1987, the Government of India had promulgated ten Ordinances. As far as this year is concerned, to the best of my remembrance, seven Ordinances have been promulgated so far by the Government of India, It means that this Government by passed Pa-liament seven times, that this Government has undermined the value of democratic process seven times. As far as this Ordinance—which was promulgated on 26th May—is concerned, we know it well that Parliament was in session up till 13th of May. Now the defence from the Minister, is that due to Operation Black Thunder the Government was forced to promulgate this Ordiatiance. Sir, if it is a genuine cause for the promulgation of this Ord mance, then this type of an Ordinance could have been promulgated soon after Operation Blue Star. The policy of the then Government was not different. The same policy is being followed by this Government also" Now, just to satisfy us by saying something, the honourable Minister is giving this one reason. The point for the consideration of the House is that this measure could hve gone through the due democratic process.

Sir, though I extend my full support to the object of the Bill, I totally oppose the manner in which

it has been dratted. If you examine clause 3, from (a) to (i) it clearly reveals how this Government is having sweeping and arbitrary powers. The prime object of this Bill is to see that religion is not mixed with politics. We welcome this object, but it is not an easy task. A controversy emerges, 3nd chaos is created when religion is utilized for political purposes.

In India we are interpreting secularism in a peculiar way. If you go through the dictionary, seculatism means anti-religion, but what we interpret is that secularism means extending support to all religions. A person who has no faith in a particular religion goes to a temple one day, a mosque on another day and a church on yet another day. It is not a secular character.

#### SHRI MIRZA IRSHADBAIG

(Guiarat): It is a western concept.... (Interruptions)... That the meaning of secularism is anti-religion is a western concept ...... (Interruptions)...

SHRI ALADI ARUNA alias V. ARUNACHALAM: It is not western concept. It is genuine. Extending support to all religions is not secularism. That is my contention. So, a person who has no faith in a particular religion or has no faith at all in religion, one day goes to the temple, another day to the mosque and yet another day to the church. Sir, this is not the way of developing secularism. Really this is a fraud on religion. .

Sir, the Bill prevents religious institutions from political abuses. At the same time it has totally failed to prevent the religion. of Religious misuse fundamentalism is rampant in bur country. Because of religious fanaticism, I would like to remind this House that our President, Mr. Venkataraman was not at all allowed

successful.

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to enter a temple in Chidambaram. It is reported in the press that Mrs. Prime Minister was not at all allowed to go into the Sri Ranganithar Temple. It has been reported in the DINA MALAR". That is your journal. That journal is supporting you, I am saying. That is why, my point is, unless religious fanaticism is curbed, no law, no court, no order is going to be

Sir, the object of this Bill is trot a new feature. It is incorporated in the Indian Penal Code under Section 153 (A) and (B) itself. I would like to know from the hon. Minister what the difficulty is in exercising this IPC 153(A) and (B). Because religious institutions are misused, the Government has the right to file a case against the persons who ate responsible for abuse. But the Government has come forward with a new Bill. What was the need when a proper Act is available with the Government?

Sir, insurmountable impedi an ment is the concept of religion itself. Fortunately, Hinduism is in no But, way connected with politics. if you take another religion, the concept of religion itself is connected with politics. That is why, it is difficult to separate religion from politics. I do not know how far the law is going to respect the sentiments of the concept of religion. In this Bill, under clause 8(2) the court has been entrusted with power. If a prima facie case exists, it shall pass an order or direction restraining the person from exercising the powers discharging the duties of his or office or post pending trial. When the matter is under trial, the court has a right to remove the person from the office. It is an extraordinary power given to the Government. It is against

the present, prevailing concession to the alleged person.

In clause 9 the more alarming thing is, it is applicable to the managers and other people who are serving in the institution. IPC section 71 deals with public servants. The people, the persons who are working in religious institutions, are not at all public servants. So, what is the need for bringing them under this clause?

Sir, though this Bill is drafted in a general way, though the Bill is applicable to all religions, all religious institutions, it is aimed against gurdwaras. Thereby we are isolating them.

SHR1 P. CHIDAMBARAM: 1 stoutly deny that allegation. It is unfair and improper for the hon. Member to make that insinuation.

SHRI ALADI ARUNA alias V. ARUNACHALAM: It is not an insinuation. He has himself said that the Bill has been brought after the Operation Black Thunder.

SHRI P. CHIDAMBARAM . A statement of that nature does not promote amity and goodwill among various section of the people: on the contrary it will promote disharmony and disunity. 1 would earnestly appeal to the hon. Member not to make such a statement.

SHRI ALADI ARUNA alias V. ARUNACHALAM: Sir. the Minsiter has already stated that the Bill was necessitated due to the Operation Black Thunder.

SHRI P. CHIDAMBARAM: I did not say that. I said why the Ordinance was promulgated on the 26th of May. 1 said why it became urgent and necessary to promulgate the Ordinance on the 26th of May. I did not say that the Bill was necessitated by that.

SHRI ALADI ARUNA alias V. ARUNACHALAM: I am to remind that earlier we isolated the Muslims. Now, this Government has deliberately isolated tho Sikhs. It is dangerous to the unity and integrity of the country. With this note of warning, 1 conclude my speech.

SHRI **SANTOSH** KUMAR SAHU (Orissa) Sir. 1 strongly Bill support the to prevent the misuse of religious ir The political and other purposes. Aims and Objec ill are very laudable. it because of certain the recent past.

India is a cradle of some of the ancient civilisations of the world. It has given birth to many religions like Hinduism, Jainism, Sikhism and is also a meeting point of many religions, So, on the Indian soil we have developed a very rich culture and tradition of respect for other religions, this religious philosophy and the need for peace was propagated and developed four to five thousand years ago in India while many countries of the world remained backward. That being at the back of our mind, our forefathers the framers of the Constitution. very rightly accepted in the Preamble of the Constitution the democratic, socialistic and secular republic as our governing principle. They made provisions for it. But what do we see now? Even after four decades of our independence we are confronted with four dangers which not only the Congress party, but even national patriot irrespective of the party affiliations has to be consious of. cannot close our eyes to what is happening in our surroundings and round our country. India has accepted religious tolerance as its guiding principle. We have accepted secularism giving respect to all religions, while our neighbouring countries have made their religion as the State

religion implying thereby intolerance for other religions. At present many countries of the faced with the problem of world are religious fundamentalism. At the same time linguistic chauvinism and regionalism and casteism threaten the very fabric of our existence. Such attitudes quite the situation and threaten the aggravate freedom of the motherland. At this jui we have to stand united and think afresh taking stock of the This Bill has come at a time when y much needed. Arc that brotherhood and Don't we see that within the \ precincts religious pl within the sanctum the sanctorism criminals from outside country even have taken shelter in an effort to promote destabilisation and to threaten the freedom and unity our country. If criminals are harboured in any religious place, they have to be dealt with firmly. When fundamentalism is increasing we have to ensure religion and politics are kept apart. When we consider the question that politics and religions are to be separated, we have to see how for we will be successful in this direction. The fundamental problem is that we make laws, but are weak on the imple-We have to look afresh mentation side. and create public opinion. As rightly pointed out by many of the Opposition Members have supported the Bill and have given their suggestions. At the time of the national movement for independence our leaders of different religions had created an atmosphere whereby we had only one goal freedom of the country. So, we have think afresh and create that urge among the people so that the people do not have thefeeling of communalism and fundamentalism.

a sub-continent where many India is cultures and many religions

exist. Every religion is influenced by the culture of its soil and tradition. When there are many religions, we have to co-exist and we have to tolerate each other so that we can survive. In the history of India' where there was religious tolerance over any period of time it was glorious period and where there was intolerance and suffering that was the cause of the downfall of that empire. If we analyse the history, we will know about it.

. I do not balme any Gurudwara Mutt or any religious institution but they must discharge- duties perfectly so that the ideals of the religion, inculcating a spiritual faith, high thinking and better life are fulfilled. It must usher in a belter hope in the mind of the people. That is what is necessary in this country today. So our institutions should create that kind of atmosphere.

We must pass a Bill of this nature but, at the same time, 1 ui ge upon the Minister that he must take consensus of different political parties at critical times. Regular meetings should be convened with them to fecus national crisis. I think every body is a patriot and we must work together and concrete steps should be taken so that we can have a new and fresh look to stop this regional chauvunism. Religious fundamentalism and the question of linguistic divisions have created bottlenecks in the progress of our country. If we want to keep our heads high in the world, we have to look from ali these angles.

Now I will come to the Bill but refrain from going into all the details due to shortage of tie. After the Bill is passed, lt becomes very difficult to implement it. In clause 2(c), we have defined "manager", I quote;

'manager', in relation to religious institutions, means every person, including any religious functionary (by whatever name called), who for the time being, either alone or in association with other persons, administers, manages or dherwise controls the affairs of the institution, its functions or properties;"

According to "anybody" inlerpreated in a ger cannot question-lhi d carried in ihe Bill. By add'ng'i clauses to the Bill we have streached it farther. I would only like to know whether it would include "trustee" also. The main message behind the authority of sanctum sanctiorium can create all the mischief. He can guide it. But he is the invisible head. Sometimes this is done. He is the greatest mischief-maker. If he come under this Bill, then, this Bill serves our purpose, that is one of the important things. We have also mentioned in clause 2 (c) that anybe dy concerned with the management, anybody concerned with worship in the same institution can be included in this Bill and he can be punished. But there is another question and I appeal to you and to the hen. Minister to create a national concensus. We make laws but when you go to the court, if the people have not the mind to support, we don't get evidence in the court and we simply fail. That is why we have to create a strong public opinion. It is a question of our survival, It is not a question of one religion. It is not a question of one man. Unless and until we create a national thinking and national awakening probably it is very difftculi to achieve the goal.

It has been rightly pointed out that politics and religion should not

[Shri Santosh Kumar Sahu]

Statutory resolution seeking disapproval

be inter-mixed. While opposition parties have supported this Bill, they have expressed 'some grave doubts also. The question is religious institutions whole should not be misused for political purposes. That is very clear in this Bill and. there should be no second opinion about it. Many have supported it. How can we do it. '? The whole question is there is no clear definition though only two or thee things have been explained in the definitation. That has been very clear. The fund spiritual upliftment, for collected for the management of religious institutions should not be spent for other ptirposes like religious propaganda of political panies, lt is very cleat that it is s for a limited purpose. As my hon. friend said just now, suppose a man goes outside and speaks something, that is his individual opinion, what will be the position according to this Bill. I would like to know whether this Bill punishment for that or will provide whether he is free to do it. It would be better if the hon. Minister clarifies this position because it will clear many doubts.

Many things have been told by various Members. 1 do not want to repeat them. Inc ia is a sub continent of many languages, many cultures which have developed into one culture and which has survived throughout due to tolerance towards other cultures ir; ceurse of time. We h?ve taught and preached religious tolerance to the world thousand of years back. If we want to glorify that national awareness, that national awakening, then that sense of pride for the country must be there. We must accept that viewpoint and it should serve as a guide to our young men, students and others so that they are able to rise with that new national awareness and national feeling which can only create a 'New India In this way, we

would be able to solve these prob" dembs. ln fact, leaders of the religious institutions sometime? mislead the people and with their religious fundamentalism, they create communal tension. This religious fundamentalism is not only existing in this country but it is existing in many countries of the world and is threatening them like anything. We must focus their attention on this dinger so that every nation can realise the magnitude of the danger that is there.

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I think this is a beginning. This is a good Bill. I support it and hope the hon. Minister will take steps which in future will create national awareness and he would come with a more comprehensive Bill. Th.'nk you.

डा० रत्नाकर पाण्डेय : माननीय उप-मभाध्यक्ष जी, यह जो धार्मिह सस्य। (ब्रुपयोग निवारण) विधेयक, 1988 इस मदत में गह मंत्री जी ने एखा है, उसका समर्थन करने के लिए में खड़ा हफ है।

उपसंभाष्यक माननीय 1988 में एक अध्यादेश के माध्यम सं धार्मिक संस्थान के दुरुषयान की रोकने के लिए यह विधेयक माननीय राष्ट्रपति जी न पहले ही संचालित कर दिया था । इसमें स्पष्ट जिला हुए। है, यह अच्छे डंग स मारी चीजें पर्तरभाषित की गई है। इसने कहा गया है कि जो जिलान धामिन मल-बंगीय, भाषाह मा प्रादेशिक समही मा ज तियों या अनदायों के बीच असे मंजस्य या मान्ता, घणा या नेमनस्य की जानना संप्रवृतित करता है, या संप्रवृतित करने का प्रवास करता है या कोई ऐसा विका कलाप करता है, जिसमें भारत की प्रभूत एकतः। भ्रीर अखंडतः पर प्रतिकल प्रभाव पहता है या राष्ट्र-गारव का अपमान निवारण अधिनियमः 1971 के उपबंधों के उल्लंघन का कोई कार्य करता है और किसी आर्मिक संस्थान के भीतर कोई आयुध या गोला-बास्य प्रादि जटाता है या रखता है या प्रवंधक जो उसका है, या जो उनकी निधिया का, कोष का, संपत्तियों का रक्षक है, उन

[ 18 AUG. 1988]

संपत्तियों का उपयोग किसी राजनीतिक दल के फायदे के लिए या किसी राजनीतिक कियाकलापों के प्रयोजन के लिए या किसी विधि के अधीन अपराध के रूप में दंडनीय कोई कार्य न तो वह करेगा और न करने देगा और प्रवंधक जो इसका उल्लंधन करेंगे, उन्हें 10 हजार रुपए जुर्माना और 5 वर्ष की सजा तक दी जो सकेशी।

मान्यवर, बहुत दिन नहीं हुए जब कि पंजाब की समस्या इतनी जटिल हो गयी थी कि गरुद्वारा हरमिंदर साहिब में भिडरावाले की एक धार्मिक राजनेता के रूप में पूजा होने लगी और उस जगह को उसने अपना ग्रहा बना लिया। ऐसी स्थिति ह्या गयो कि वहां घुणा, द्वेष ह्याँर मानव-मानव में सदभाव का नाश हो गया ग्रौर इस तरह रक्तरंजित रक्तपात चारों ब्रोर किया जाने लगा। वे खुन के प्यासे हो गए। वहां ग्रातंकवादी मन्तियां विदे-शियों के इशारे पर काम करने लगीं। उनके द्वारा दिए गए ग्रायधीं, हथियारी, उनके द्वारा दिए गए साधनों, नशीले पदार्थों की तस्करी करा के हमारी सीमा को जास कर के जिस तरह का दुरुपयोग हमारे धार्मिक स्थलों का किया गया उसी का परिणाम था कि ग्रापरेशन इल स्टार हया। हमारी नेता इंदिरा गांधी ने हिम्मत से काम लिया। लेकिन विदेशी ताकतों ने उनको हम से छीन लिया । किसी सिख ने इंदिरा गांधी की हत्या नहीं की वित्क जो विदेशी ताकतें इस देश की आत्मा में ग्रपने उद्देश्यों की पूर्ति के लिए बैठी हुई थीं उनके कारण न जाने कितने हमारे देश के निरीह प्राणियों का रक्त-पात हम्रा ग्रीर इस देश को सबसे वडी हानि यह उठानी पड़ी कि हमें इदिरा गांधी को खोना पड़ा । उसके बाद इस गतिविधि पर निधंवण लगाया जाना चाहिए था। सरकार को उसी समय इस चीज को हमेशा के लिए समाप्त कर देना चाहिए था । लेकिन 'देर ग्रायद, दुरुस्त ग्रायद', ग्रापरेशन ब्लक थंडर हुआ और जसमें राजीव गांधी के प्राणों के लिए धात लगाने के जो दस्तावेज माननीय चिदम्यरम जी ने जैसा बताया था, उन्हें सदन के सामने रखा वे रींगटे खड़े कर देने वाले हैं। ये वे तथ्य हैं जो वतलाते हैं कि धार्मिक स्थलों का गलत ढंग से राजनीतिक इस्तेमाल किया गया, मानव-मानव में नफरत पैदा कर के, दूसरे धर्म की निंदा कर के विदेशियों के इशारे पर अपना मकसद् पूरा करने की कोशिश्र की गयी। धर्म की परिभाषा बदलने का प्रयास किया गया।

महोदय, धर्म, धारण करने की प्रक्रिया है। महोदय, कल जो हमारे सदन के ब अच्छे तार्किक वक्ता है, माननीय जसवंत सिंह जी, वे बता रहे थे कि यह विधेयक निजी ग्रास्था पर ग्राकमण का प्रयास है ग्रीर कानून की दृष्टि से बाधक है। महोदय, मैं बताना चाहता हूं कि धर्म को राजनीति से ग्रलग किया जा सकता है कि नहीं, कल यह भी जिज्ञासा उन्होंने की थी। महोदय, धर्म धारण करने की प्रक्रिया है। जिस को हम ग्रहण नहीं कर सकते, जिस को हम ग्रात्मसात नहीं कर सकते, जिस को हम अपने जीवन में उतार नहीं सकते, जिस पर हम ग्राचरण नहीं कर सकते, वह धर्म नहीं है। वह अधर्म है और उस अधर्म का नाम अनिवास रूप से होना चाहिए । मान्यवर, उपसभा-ध्यक्ष जी. धर्म को राजनीति से अलग करने के विषय में मैं एक उदाहरण देना चाहंगा। जब राम ने वाली को मारा तो बाली ने कहा कि, "धरम हेतु अवतरेह गोसांई, मारेह मोहि व्याध की नाई"। ग्राप तो धर्म की रक्षा के लिए उत्पन्न हए हैं, फिर ग्रापने मुझे व्याध की तरह, बहेलिए की तरह क्यों मारा? तो उन्होंने जवाब दिया कि "ग्रचल करों तन राखौं प्राना"। कहा कि तुमको मैं ग्रचल कर दं, निर्जीव कर दूं, "श्रचल करों तन रास्त्री प्राना । बिहास कहा सन् कृपानिधाना ॥"

> "जनम जनम मुनि जतन कराहीं। अन्त राम कहि आवत नाहीं।। सो गोचर लोचन मस अपे। रखिहौं नाथ प्रान केहि नाते॥"

(वहीं राम मेरे सामने प्रत्यक्ष खड़े हैं जिन्हें जन्म जन्मान्तर तक मृति लोग

## [डा० रतनाकर पाण्डेय]

स्मरण करते हैं परन्तु अन्त समय राम जब्द जिल्ला से नहीं निकलता । प्रत्यक्ष राम मेरे सामने हैं, मैं अब मोक्ष पा रहा हूं । अब मैं प्राण क्यों रखूंगा । प्राणोत्सर्ग से स्वर्ग राम के समक्ष मिलेगा ।)

राम ने आगे जो कुछ कहा राजनीति और धर्म का भेद उन पंक्तियों में झलकता है कि:

"त्रनुज वधू, भगिनी सुत नारी, सुन सठ कन्या सम यही चारी इन्हीं कुदृष्टि विलोकयी जाई। तुाहि बधे ककृ पाप न होई।।"

तां अनैतिक आधरण करता है, जो पर नारी गमन करता है, जो हिसा में बिश-वास करता है, जो क्राय्य पन्य-मनुष्य में भेद करता है वह चाहे कोई धर्म हो उसमें राजनीतिक नितकता नहीं है और उसी अनैतिकता के खायह में धर्मस्वलों का उपयोग बना-अपने स्वार्थों की पूर्ति के लिए किया जाता है तो यह स्वार्थ अवृचित है और उस संबंध में यह बिल लाया यथा है। यह मैं अत्यंत महत्वपूर्ण मानता हूं साथ ही मैं कुछ सुझाव देना चाहुंगा।

माननीय उपसभाध्यक्ष महोदय, इस देश की बहत सी साम्प्रदायिक संस्थाएं हैं। अपनी जिद सेना के नायक बाल ठाकर जी का इन्टरव्यु मैं पढ़ रहा था। एक साप्ता-हिक में उन्होंने स्पप्ट कहा है: 'शिव सेना विश इ हिन्दू संगठन है । मस्लिय संगठन सम्ब धाने पर एक हो जाते हैं, हमारे बहां यह बात नहीं है। यह बहुत दुख का कारण है। मैं तो चाइता हं कि सारी कीन कि अनुबे लण्डे के नीचे का जाए। मेरा विष्यास भी यही है। मैं राष्ट्रीय स्वयं तेदक संघ या भारतीय जनता पार्टी से अपने को अनग उहीं मानता। पंजाब में शिव सेना में जगदीय कांगड़ी काम कर रहे हैं, दिल्ली में काम शुरू हो गया है। उत्तर प्रदेश, हरियाणा, जम्मू-काण्मीर, हिमाचल प्रदेश में इसकी शाखाएं खल रही हैं।" अगर आतंकवादी विदेशों द्वारा

विए गए ब्रायुधों के ब्राधार पर इस देश में नग्न रक्त रंजित इतिहास के पन्ने लिखने की शुरूबात कर रहे हैं तो शिव सेना हिन्दुवाद को बढ़ावा देकर के जिस रूप में ब्राज सारे दलों को जो धर्म को राज-नीति से धलग नहीं मानना चाहते हैं, उनको लेकर के चलना चाहती है। तो ऐसे राजनीतिक दलों पर पाबंदी लगनी चाहिए।

माननीय उपाध्यक्ष महोदय, मैं वता रहा या कि बहुत सी राजनीतिक संस्थाएं चाहे विश्व हिन्दु परिषद् हो, चाहे बादरी मस्जिद एकान कमेटी डो, चाहे वजरंगी दल हो चाहे प्रादम सेना हो चाहे राम जन्म भूमि बबाक्रो समिति हो पहे जगाने उपापी हो पार. एस.सी. हो, जहाली खालत वल हो. मित्र सेना हा, माननीय उपाधान जी, पादिक माध्यम कि वै गाइ बाह्य भी से कहना जाता है कि जिल पति से आप विशेषक साए हैं उप गीत स सर्वस्था का समाधान नहीं होता प्राहिए इन समी सवाकवित धार्मित राजनीतिक दलों यो बैग करता हो।। याप को भीर जो धर्म को राजनैतिक से असन करने में विश्वास नहीं करते हैं ऐसे लोगों को आपको अलग से अन्न व नकर के एक ऐसी। बाड़ाई के साथ उनको नियंत्रण में लाना होना जो कभी राम जन्म भनि के नाम पर, कभी बाबरी मस्जिद के नाम पर, कमा हिन्दू के नाम पर, कभी मुसलमान के नाम पर अपने काले कारनामे करते रहते हैं।

धाज जो हमारे धार्मिक स्थल हैं
उनकी धर्यकारस्था पर निधंतण करना
किहिए और धर्म परिवर्तन पर नियंद्रण
करना पाहिए। आए दिन अवशारों
में हम पढ़ते रहते हैं कि दि जनह
हजारों सोग मुनलकान के किश्चितन ही
गए, हरिजन से मुनलकान हो गए,
हिन्तु ने किश्चितन हो गए। यह जब
बता है ? जो विदेशी चाहे यह पैट्रोडालजं नेकन्ज हों, किही सी धाई ए,
का माध्यम हो, धर्म के नाम पर जो
हमारे धार्मिक संस्कारों पर प्रहार हो

रहा है चाहे हिन्दु हो च हे मुसननान ्हों पाहे इस देशका कोई भी नागरिक हों, उसे स्वतंत्रता है अपने-प्रपते धर्म में प्रपनी इच्छानुसार ग्रयनी श्रास्या व्यक्त करने की भ्रौर उस भ्रास्था व्यक्त करने के मूल में आर्थित कमी का जो ताण्डव नृत्य चल रहा है उनकी धार्यिक कमियों को दूर करके, धर्म परिवर्तन का जो कुचक इस देश में चल रहा है उस्पर भी बैन लाना चाहिए ग्रीर जिन्नी भी हमारी धार्मिक संस्थाएं हैं। चे।हे वह मन्दिर हो, चाहे मस्जिद हो, चिन्हे गुरुद्वारे हों, ब्राज इस देश में न जाने कितने संत-महात्मा पैदा हो ाष्ट्र हैं । वे संत महास्या ऐसे हैं चाहे वे भगवान रजनीय पैदा हो रहे हैं, चित्रे हथिएरी के एक एर एक पर्य स्वामो पैदा हो एहे हैं चाहे भास वीगेश्वर पैदा हो रहें हैं जो छक्षी महरौली में -सिह्नि एएड् नर्गात क्वाबिन निए हर हैं। बाज मुझे उपक में एक पेरिपेत मिला जा। गुरदेव का कि इस विल का पास ने होने दों । तो ऐसे जो तर्व है चाहे इसाम बुखारी हों इस बात को निश्चित रूप से देखना चाहिए कि इत को रोना जाए । शकी पूरी व के शंहराचार्य ने श्रीनाथ मंदिर ; हरिजनों के प्रवेश को लेकर जो नितंडाबाद खड़ा किया है, इस देश के शंहराचार्य ने हमारे देश का चारों हदीं में हर जगह उन्होंने संहर पीठ स्थापित करके इस देश की धरिमा और घहिमा की चौहदी निर्धारित का । वहां अ'ज जनका कई प्रतिविधि या**ज सती** प्रया का समर्थन करते हैं, हरिजनों के मंदिरों में प्रवेश की विषद्ध करते ्हें सीर हम। री सरकार बार व र तमा प्रवंश बनती है। ऐसे लोगों को सजा नहीं देती हैं। इसे में भरकार की कमजोरी मानता है। इसे दूर अस्तः चहिए ।,

जा ज हमें पंज व में ज तंत्रवाद से निपटका **है तो धार्मिक लंस्थाओं के प्रबंधक अगर उनका** मलव फायथा उठाते हैं तो ये जेल जाएं, ऐस लो ों के स्थान जेलों में होने च हिए जेल की तीकची के भातर होना चाहिए बाहर निकलकर उनके लिए कोई

नहीं होता च।हिए । पूजावरों में लोग ज•ाते है च⊪हे वे क्रिश्चियन का हो च(हे मसलमानों की इबादत करने की जगह हो, चाहे हिन्दुओं का मंदिर हो, सबको स्वतंत्रता है प्रपनी धार्मिक भावनात्रों को प्रकट करने की, अपने पैगंबर की, अपने ईस।मसीह की और अपने गुरु ग्रन्थ साहब की भावनात्रों को प्रकट करने की और इसके लिए हमारे यहां सर्वधर्म सममान 📆 सिक्ति अवताया गया है। लेकिन जिस तरीके से माइक लगाकर उत्तेजना फैलाई जाती है, उसको बंद करने के लिए सरकार को सोबना च हिए । जैसा कि गृह मंत्रों जो ने कहा है, वे श्रागे भी इस संबंध में ग्रीर बिल लाना चाहते है, हम इस चीन को निश्चित इक्से शुरुश्रात करें कि अवर हमें धर्म को एकनोति हो अलग करना है तो बड़े कठोर कदम अधने होंगे, सारे धार्मिक स्थलों का राष्ट्रीयकरण कीविद वादी वे हिन्दु में के हों, मुल्लम नों के था किश्चिम के और और उसमें किसा 'प्रधार का संकाच नहीं दोना चाहिए । ऐडवाइजरी कमेटियां उनकी पलाएं ।काशी विश्वनाथ मंदिर में भ्रभी ऐडिमिनिस्टेटर नियुक्त विरए गए हैं। इसके साथ ही इनके द्वारा जो इंस्टोटय्शन चलए जाते हैं उनकी स्वतंत्र करिए ताकि वे धार्मिक संस्थानों के नियंत्रत में न रहें बल्कि ग्राटोनामी उनकी होनी चाहिए । उनकी स्वायत्ततः पर सरकार को सोबना चाहिए ।

माप्रदाधिक राजनीति के खिलाफ संघ**ं** की श्राज सबसे बड़ी जरुरत है । जो पाजनैविक विदेष साप्रदायिकता के ारण हो रहा है इससे राष्ट्रीय एकता को खतरा है । इसमें उग्रवादी संगठनों पर प्रतिबंध लगना चाहिए चाहे से जमात इस्सामी हों, मुस्लिम लीग हो. मश्रीचन मृत्यति है, इस सब्दूपर रोक्ष लगाने के लिए इनके राजनैतिक एक्ट्रप की लगाप्त अरता होगा,। अर्म के नाम पर सार्धर लगने वाली व द्धादशस्त्रिकः गुरुष्ठो । पदीपास होना चाहिए । धर्म की सीमाग्रों में नैतिकता ग्रीर मानवीय जीवन के अस्य स्ता व्याप्त है। इसलिए राजनीति को इसमें नहीं

डा॰ रत्नाकर पाण्डेये

घसीटना चाहिए। राजनीति सेवा का माध्यम होता है। हमारे यहां राजनीति सेवा को माध्यम है ग्रीर जब-जब हम ऐसी राह पर चलते हैं; कठिनाइयों का पहा र माता है हमें व्यक्तिमत स्वार्थों को त्या ग कर उस मार्ग पर चलता होगा

सब कुछ अपने में भर कैसे व्यक्ति विकास करेगा.

यह एकांत शांत भीषण है अपना नाश वारेगा।

चाहे समाजवाद हो चाहे सनातन धर्म हो सब एक दूसरे के पूरक हैं। सनातन धर्म ही कहता है :

'औरों को हंसते हुए देखो मन और सुख पाद्रा ।

अपने पन को विस्मृत कर दो जग को सुखी बनाग्रो।

तुलसीदास ने तथ्य इसी को कहा है जो सारे संतों भें, सारे महातमाओं में भमस्त धर्म ग्रंथों का निचीड है :

"परहित सरिस घरम नहीं भाई परपीड़ासम नहीं अब माई ॥"

दूसरों को पीड़ित करने से बढ़ कर कोई पाप नहीं है और दूसरों का उपकार करने से बढ़ कर कोई पुष्प नहीं है। धर्म नहीं है। राजनीति के क्षेत्र में राजनीति सेवा का धर्म होता है और सेवा के धर्म की बात जब धाती है तो जब राम को मनाने भरत जाने लगे तो किसी ने कहा चित्रकट सिर के बल क्यों जा रहें है तो उन्हों। जनाव दिया कि :

"सिर मंह जाह उचित असर मौरा । सबसे सेवक धरम कठोरा ॥"

सेवा का धर्म बड़ा कठोर होता है। जो ए। जनीति में हो, सत्ता में हो और चाहे विशेषी दल में हो । आज मानना चाहिए कि इस

नक्शे को जो लोग छोटा करना चाहते हैं इस देश में साम्प्रदायिकता का विषयमन कर रहे हैं। इस देश की गरिमा ,महिमा और प्राचीन परम्परा जहां नष्ट हो रही है।

"प्रथमे नाजिते विद्या, दितीयं नाजित धनं। त्तीये नाजिते धर्म, चतुर्थे कि करिष्यति ॥"

का गान होता रहा है उस हिन्दुस्तान को छोटा न करें और साम्प्रदायिकता की, भाषा की ग्रीर छोटी संकीर्णनात्री की दीवारें न खड़ी करें।

इन गब्दों के साथ इस बिल का समर्थन करता हूं और विश्वास करता हूं कि भ्राने वाले दिनों में राजीव गांधी की सरकार जो ग्रौर भी धर्म से राजनीति को ग्रलग करने वाले विधेयक लायेगी उसमें जो विदेशी पैसों पर धर्म की राजनीती करने वाले लोग हैं या जो इस देश की भोली-भानी निरीह जनता को धर्म की अफीम पिला कर उसके नमें में लाकर उसके मद का उपयोग करके इस देश में साम्प्रदायिकता का विषवमन करना चाहते हैं, उसको नियंतित करेगा और उस नियंत्रण के माध्यम से हम एक नये भारत का रूपन आज देख रहे हैं। 21वीं मताब्दी में पहुंचने का जो सारे विशव को चमत्कृत कर देगा, उसका हम स्वागत कारेगे।

डा. इकबाल ने कहा था सबसे बड़ी चीज है:

मस्जिद तो बना ली गब भर में इसांकी हरारत वाला ने,

मन अपना पुराना पापी था बरसों में नमाजी वन न

हम ईमानदार वनें, नमाजी वनें और जो कहें वह करें। इसलिये जो विरोधी दल के लोग हैं और चाहे सत्ता दल के लोग हैं उनसे भहना चाहता हं कि आज सबसे बड़े इमान के साथ इस देश से साम्प्रदाधिकता के जहर को जड़ से उखाड़ फेंकने की जहरत है। ग्राज साम्प्रदायिकता के नाम धर विदेशी ताकतों के इशारे पर इस देश के लोग इस देश में जहर उगल कर इस देश

के नानन-कानन को उजाड़ना चाहते हैं जहीं मानवता सर्वोपरि है।

''पर दुखे उपकार करे बहुमन श्रभिमान न माने रे।

वैष्णव जन तो तेने कहिये पीर पराई

इस भावना को हम विश्वव्यापी, जो टुटे हुये लोग हैं, दबे हुये लोग हैं उनके उत्थान में लगे और सर्व धर्म सनमात्र जो हतारे देश का है जहां पूर्ण स्वतंत्रता है हर व्यक्ति को ग्रनतो धार्मिक ग्रास्या के ग्रन्हप ग्राचरण करने की उस ग्रास्था को विश्वब्यापी प्रतिष्ठा दिलाने का यत्न करेंगे इन शब्दों के साथ में इस विल का समर्थन करता हं।

### ALLOCATION OF TIME FOR DISPOSAL OF GOVERNMENT ANDOTHER BUSINESS

THE VICE-CHAIRMAN (SHRI SATYA PRAKASH MALAVIYA): I have to inform Members that the Business Advisory Committee at its meeting held today, the 18th August, 1988, allotted time for Government Legislative and other Business as follows :-

**Business** Time Allotted

1. Consideration and passing of the Punjab Pre-

emption (Chandigarh and Delhi Repeal) Bill, 1988.

Discussion on the 35th and 36th Report of the Union Public Service Commission.

hours

1 hour 4

I. STATUTORY RESOLUTION SEEKING DISAPPROVAL OF TH3 ROLIGIOUS INSTITUTIONS (PREVENTION OF MISUSE) ORDINANCE, 1988 (NO. 3 OF 1988)-Contd.

IL RELIGIOUS INSTITUTIONS (PREVENTION OF MISUSE) BILL, 1988—Contd.

THE VICE-CHAIRMAN: (SHRI SATYA PRAKASH MALAVIYA) : Sardar Jagjit Singh Aurora.

SARDAR JAGJIT SINGH AURORA (Punjab): Vice-Chairman, Sir, at the outset-

श्री राम श्रवधेश सिंह : श्रीमन्, मेरा व्यवस्था का प्रक्त है। मेरा व्यवस्था का प्रश्न यह है कि आपकी कुर्सी से, अध्यक्ष की कुसी से, जो भी सूचनायें आरी की जाती हैं, क्या वे सब अंग्रेजी में ही तैयार होती हैं या नहीं ? सदन की भाषा हिन्दी है, इसलिये हिन्दी में भी सचनायें दी जानी चाहिये। अभी तक यह देखा गया है कि ब्रध्यक्ष की कुर्सी से जो भी सूचनायें दी जाती है वे हमेशा हिन्दी में ही दी जाती है। ऐसा क्यों होता है ?

डा. रत्नाकर वाण्डेय : मैं श्री राम अवधेश सिंह जी के प्रस्ताव का समर्थन करता हं। इन सूचनाओं को केवल अंग्रेजी में ही नहीं, हिन्दी में भी होना चाहिये।